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**To:** [traicable@yahoo.co.in](mailto:traicable@yahoo.co.in)

**Sent:** Tuesday, 3 September 2013 4:22 PM

**Subject:** Comment on Distribution of TV Channels from Broadcasters to Platform operators

To,

Sh. Wasi Ahmed

Advisor, (B&CS)

Telecom Regulatory Authority of India (TRAI)

Mahanagar Doorsanchar Bhawan, Jawaharlal Nehru Marg,

New Delhi – 110002

**Sub: Distribution of TV Channels from Broadcasters to Platform operators**

Sir,

My submissions on above subject is given below:

1. I like to congratulate you on this consultation paper.
2. As a consumer I like to put my view on this consultation paper.
3. Price of the pay channels is published on the website of the broadcaster.
4. Pay channels will be offered by the broadcasters only on a-la-carte basis.
5. MSOs are not verifying CAF form. They are randomly filling the forms without taking consent from consumers.
6. Please make sure that CAF Form should be filled by consumers and not by the collection agent of any Cable operators on the behest of MSO.
7. To make aware the consumers, MSO should publish the a-la-carte rate and bouquet rates in the local news paper of the respective area.
8. The authorised distribution agent of a broadcaster shall have no interest with respect to any other player in the supply chain or in the industry be it an MSO, LCO, DTH service provider, etc.
9. In India, the internet users are very few so all the broadcasters should publish there channel rate in the newspapers nationally.
10. According to TRAI, all MSO should declare there FTA bouquet of Rs 100, but no MSO has declared FTA package on their site.

Thanking you.

Your's Sincerely.

Pawan Labh  
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